The Evacuee Interest (Separation) Supplementary Act, 1953

Act 21 of 1953

Keyword(s):
Evacuee Interest, The Evacuee Interest (Separation) Act
1953: Pb. Act 21] EVACUEE INTEREST (SEPARATION) SUPPLEMENTARY

[THE EVACUEE INTEREST (SEPARATION) SUPPLEMENTARY ACT, 1953.
PUNJAB ACT NO. 21 OF 1953.

[Received the assent of the Governor of Punjab on the 30th April, 1953, and was first published in the Punjab Government Gazette (Extraordinary) of the 2nd May, 1953.]

An Act to supplement certain provisions of the Evacuee Interest (Separation) Act, 1951.

1. (1) This Act may be called the Evacuee Interest (Separation) Supplimentary Act, 1953.

(2) It shall extend to the whole of the State of Punjab.

(3) It shall be deemed to have come into force on the 15th day of December, 1952.

2. The Evacuee Interest (Separation) Act, 1951, shall, so far as it relates to any matter enumerated in List II in the Seventh Schedule of the Constitution, be as valid in the State of Punjab as if it had been passed by the Legislature of the State.

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1 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 12th March, 1953, page 302; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, 1953.